



2026:AHC:26751-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 153 of 2026

Association for Empowerment of Divyangjan
(A.E.D) and 2 others

.....Petitioner(s)

Versus

Union of India and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kamal Krishna Roy, Prabal Pratap, Saurabh Singh
Counsel for Respondent(s)	:	A.S.G.I., Ramanand Pandey (A.C.S.C.), Abrar Ahmad

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed, *inter alia*, seeking setting aside of the entire selection of 9575 posts of Anganbari workers in 32 districts of the State being in violation of Section 34 of the Rights of Persons with Disabilities Act, 2016 and Government Order dated 21.03.2023.
2. The petition has been filed seeking to question the lack of reservation for persons with disabilities in the various advertisements issued by the District Programme Officer in the month of November, 2025, based on which a prayer has been made that all the 9575 selections be set aside.
3. Though a specific prayer seeking setting aside of the selections has been made, none of the selected candidates have been impleaded as party respondents to the petition, who are necessary parties.
4. For non-impleadment of necessary parties, the present petition cannot be entertained, the same is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 6, 2026
Mukesh Pal/Sazia